

ITEM NO.301

COURT NO.1

SECTION IV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 6990/2014

THE STATE OF HARYANA THROUGH SECRETARY  
TO GOVERNMENT OF HARYANA ETC.ETC.

APPELLANT(S)

VERSUS

JAI SINGH AND ORS.ETC. ETC.

RESPONDENT(S)

(IA No. 212077/2024 - APPLICATION FOR PERMISSION, IA No. 250814/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 212095/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 252529/2024 - EXEMPTION FROM FILING O.T., IA No. 218058/2024 - INTERVENTION APPLICATION, IA No. 212081/2024 - INTERVENTION APPLICATION, IA No. 252273/2024 - INTERVENTION APPLICATION)

WITH

C.A. No. 10217/2024 (IV)

Date : 22-08-2025 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Appellant(s) :

Mr. Vinay Navare, Sr. Adv.  
Mr. B.K. Satija, A.A.G.  
Mr. Samar Vijay Singh, AOR  
Mr. Gautam Sharma, Adv.  
Ms. Sabarni Som, Adv.  
Mr. Aman Dev Sharma, Adv.  
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For Respondent(s):

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Mrs. Anubha Agarwal, Adv.  
Mr. Neelmani Pant, Adv.  
Ms. Ruchil Raj, Adv.

UPON hearing the counsel, the Court made the following  
O R D E R

C.A. No. 10217/2024:

1. De-tag.
2. Not to be treated as part heard.

(POOJA SHARMA)  
AR-CUM-PS

(ANJU KAPOOR)  
ASSISTANT REGISTRAR